## In the Central Administrative Tribumal Principal Dench: New Delhi

CCP No.282/92 in

Date of decision:02.12.1992

OA No.429/91

Shri Moti Lal

Versus

Shri H.P.Rao, Chief

Controller of Accounts.

Ministry of Finance

...Respondent

Cotem: -

The Hon'hle Mr. Justice V.S. Malimath, Chairman The Montble Mr. T.K. Rasgotra, Member (A)

For the petitioner 'Shri G.D.Bhendari, Counsel.

For the respondets Shri K.C. Mittal, Counsel.

(Taro) transport.

(Mon'ble Mr. Justice V.S. Malimath, Chairman)

The complaint in this case is that the judgement of the Tribunal in OA-429/91 has not been fully examplied with. The judgement directed that all the 9 applicants in the potition shall be accommodated as casual labourers in the Ministry of Finance till such time they are regularised in regular vacancies in Group 'D' posts in accordance with the relevant Instructions. There is a further direction for the purpose of regularisation. The Ministry of Finance and its various departments/offices should be treated as a single unit and in case no vacancies exist in the /Ministry of the Finance and the departments/offices

the applicants 'shall be considered for regularisation in the vacancies of Group 'D' staff ministries/departments/attached/subordinate The patitioner's case is that though such regular vacancies did exist, regularisation has not been made in favour of the petitioner. In the reply filed by the respondent, it is stated that out of the 9 applicants in the O.A. five have already been regularised. One applicant Shri Sajjan Singh was offered the post but he declined to accept the same. They, however, state that there are further three vacancies in Delhi in the office of the Chief Controller of Accounts and that out of them one vacancy is reserved for the members of the scheduled tribe (ST) community. Therefore, that vacancy has not been offered. So far as the remaining two vacancies are concerned, it is stated in the reply that two seniormost casual labourers Shri Raj Kumar and Shri been regularised as peon Sewa Rem have 22.10:1992. There is no good reason to dishelieve the petitioner statement. ertT **Johns** claim regularisation, in preference to the persons who are seniors to him, as casual labourer.

2. Shri Shandari, the learned counsel for the petitioner submitted that the petitioner. Shri Motifal is a member of the scheduled caste (SC) community. We have not been shown any satisfactory material in this hehalf. Even assuming it is so, as the vacancy is reserved for the ST, it is not possible to take the view that the respondents can be regarded

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having committed contempt because vacancy has not been made available to the SC candidate or because they have not taken steps to convert the said vacancy into a vacancy for SC on the ground that for a long time ST candidate is not available. There is no specific direction bearing on this aspect of the matter in the judgement of the Tribumal. We are, therefore, satisfied that there is no vacancy in which the petitioner could have been reqularised in the Delhi office. So far as the vacancies in other departments are concerned, the respondent were able to locate the same and offer them to the other applicants in the OA, including the present peritioner, Shri Moti Lal. He was offered requierisation in the post available at Pay and Accounts Office, India Security Press, Nasik Road but he has not accepted the said post. It is, therefore, clear that a bonafide attempt has been made to comply with the judgement of the Tribunal and to make available the post that was evailable for regularisation at Masik. If the petitioner did not accept the same, we cannot say that the respondents have committed a contempt of Court. Hence we are not satisfied that no action under the Contempt of Courts Act is called for. These proceedings are accordingly dropped and the notice of contempt is discharged. No costs.

Sul ye.

Member(A)

(V.S. Malimeth)

Chairman

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